

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA No.225/96

New Delhi this the 6th day of May, 1996.

Hon'ble Mr. B.K. Singh, Member (A)
Hon'ble Dr. A. Vedavalli, Member (J)

N.K. Tiwari,
S/o Sh. Markandey Tiwari,
R/o E-902, MIG Flats,
Pratap Vihar,
Ghaziabad (UP).

...Applicant

(By Advocate Sh. U. Srivastava)

Versus

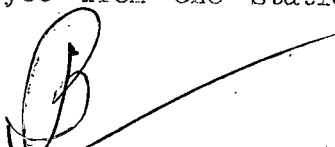
1. Union of India through
Directorate General of Security
SSB Office of the Director,
Special Security Bureau
Cabinet Secretariat, East Block-5,
R.K. Puram,
New Delhi.
2. Area Organiser,
SST Sunderbani,
Distt. Rajouri
Jammu & Kashmir.
3. Deputy Inspector General,
SST J & K DIV.
151 A/D, Gandhi Nagar,
Jammu.

...Respondents

(By Advocate Sh. K.R. Sachdeva)

ORDER (Oral)
(Hon'ble Mr. B.K. Singh, Member (A))

Heard the learned counsel for the parties. Firstly, this is a matter pertaining to disciplinary enquiry against the applicant. It is admitted that the applicant has been placed under suspension and his headquarter is Jammu. He applied for shifting of the headquarter from Jammu to Delhi but the same has been rejected by the competent authority. It is not within the competence of the Court/Tribunal to shift the headquarter of a suspended employee from one station to the other.



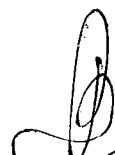
(5)

This strictly lies within the domain of the executive, i.e., competent authority. The territorial jurisdiction of Jammu lies in the Chandigarh Bench of the Central Administrative Tribunal and not the Principal Bench. In view of these two objections raised by the respondents the O.A. is dismissed in limine with the direction to file the same before the Chandigarh Bench of the Tribunal, if so advised, in accordance with law.

At this stage, the learned counsel for the applicant seeks permission to withdraw the petition. The same is dismissed, as withdrawn. No costs.



(Dr. A. Vedavalli)
Member(A)



(B.K. Singh)
Member(A)

'Sanju'